

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 2

COMP. APPL./151(CH)2024

**In
CA(CAA) No.19/Chd/Chd/2024
(1st Motion)**

IN THE MATTER OF:-

AKM Holdings Pvt. Ltd.

...Transferor Company

And

Hightime Spirits Pvt. Ltd.

...Transferee Company

Under Section:230-232, Rule 154, NCLT

Order delivered on 16.07.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

**For the applicant in CA
No.151/2024**

: Mr. Rahul Jogi, Advocate

ORDER

The present application is filed under Rule 154 read with Rule 11 of the NCLT Rules, 2016 along with supporting affidavit. Ld. counsel for the applicant is directed to file a short note on the relief clause sought by him in the application and qua Para 10 of the impugned order and about maintainability of the present application. Let the same be done within two days and matter be listed on 22.07.2024, in the supplementary list.

Sd/-
**(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)**
Tanvi

Sd/-
**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**